

Minutes of the meeting held on 4th July, 2017 at 1630 hrs.

Present

Shri R.K. Mathur, Chief Information Commissioner
Shri Yashovardhan Azad, Information Commissioner
Shri Sharat Sabharwal, Information Commissioner
Smt. Manjula Prasher, Information Commissioner
Prof. M. Sridhar Acharyulu, Information Commissioner
Shri Sudhir Bhargava, Information Commissioner
Shri Bimal Julka, Information Commissioner
Shri D.P. Sinha, Information Commissioner
Shri Amitava Bhattacharyya, Information Commissioner
Secretary to the Commission, assisted by other officers.

Agenda No.1: Action taken on earlier meeting's decision

The Commission was informed about the action taken on the decisions of the Commission's meeting held on 13.06.2017.

Action: JS(Admn)

Agenda No.2: Registration of complaint cases

It was decided that cases where no RTI application is found enclosed with the complaint made under Section 18 (1) (f), the matter will be put up by the Registrar to the concerned Information Commissioner for orders on the registration of the case.

Action: Registrar

Agenda No.3: Review of LCs remuneration

It was decided that change in conditions of contract for remuneration of existing LCs will be taken up for concurrence of Finance alongwith the case of preparation of fresh panel of LCs. It was reiterated that the fresh panel will be made after taking tests of knowledge and skills required and interviews by panel of ICs, as decided earlier.

Action: JS(Admn)

Agenda No.4: Any other item with the permission of the Chair

- i) The progress of the Seminar on 15.07.2017 on "Land Records and RTI" was informed. The Commission desired that the deliberations during the Seminar may be kept focussed on Land Records, Suo Motu disclosures of such records and access to records, with special reference to rural lands.
- ii) IC(SA) was requested to prepare a draft hearing notice format for consideration in the next Commission meeting.

Action: All JS


Action: Registrar

- iii) The issue of defending Court cases filed against the Commission's orders was discussed. It was decided that in cases where the powers and functioning of the Commission under RTI Act 2005 are likely to be impaired, the Commission may consider filing its views before the Court.

Action: JS(Law)

- iv) Engagement of Deputy Registrar with legal background was discussed.


Action: JS(Admn)


(S.P. Beck)
Joint Secretary (Admn)
6.07.2017

- To
1. PPS to Chief Information Commissioner
 2. PPS to Information Commissioner (YA)
 3. PPS to Information Commissioner (SH)
 4. PPS to Information Commissioner (MP)
 5. PPS to Information Commissioner (SA)
 6. PPS to Information Commissioner (SB)
 7. PPS to Information Commissioner (BJ)
 8. PPS to Information Commissioner (DP)
 9. PPS to Information Commissioner (AB)
 10. PPS to Secretary/PS to Additional Secretary

Copy also to :

1. Registrar/JS(P&B)/ JS(MR) / JS(Law)
2. Shri Sushil Kumar, DS(Admn)
3. Shri S.K. Rabbani, DS(Gen. Admn)
4. Shri T.K. Mohapatra, DR
5. Shri K.A. Talwar, DR
6. Shri U.C. Joshi, DR
7. Shri Dinesh Kumar, DR Consultant
8. Shri Surender Rohilla, Consultant
9. Shri R.L. Gupta, Consultant
10. Shri Vijay Bhalla, Consultant
11. Shri S C Sharma, Consultant
12. Shri R.P. Grover, Consultant
13. Shri H.P. Sen, Consultant
14. Shri K.L. Das, Consultant
15. Shri A.K. Talpatara, Consultant


(S.P. Beck)
Joint Secretary (Admn)
6.07.2017